

(3)

In The Central Administrative Tribunal

Jaipur Bench, Jaipur

AO./TA/MP No.

Laxmi Bai Versus Union of India & Others....

Date of Order	Orders
7.3.2002	<p>OA 106/2002</p> <p>Mr. P.P. Mathur, counsel for the applicant.</p> <p>Heard the learned counsel for the applicant.</p> <p>2. Learned counsel for the applicant seeks to dispose of this OA with the direction to respondent no. 2 to decide the representation, if filed by the applicant, by a reasoned and speaking order within a specified period.</p> <p>3. In view of the submissions made before me, respondent no. 2 is directed to dispose of the representation, if filed by the applicant within two weeks from the date of passing of this order, by a reasoned and speaking order within the period of six weeks considering the grievances of the applicant according to rules. Applicant shall be at liberty to approach the proper forum, if so advised, in case he feels aggrieved by the disposal of such representation.</p> <p>4. With the above direction, this OA is disposed of. Copy of this order alongwith copy of this OA be sent to respondent no. 2 for necessary action.</p> <p><i>S.K. Agarwal</i> (S.K. AGARWAL) MEMBER (J)</p>

Received Copy by
Singh (MUNSHI)
for
P.P. Mathur
(Advocate)
on 11/3/02

Regd. Copy or another and copy of on
sent to R.R. 15237
dated, 20/3/02